

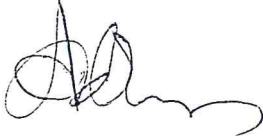
NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM 21/6/2018


PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)


APPLICATION NUMBER : MA/85/IB/2018
PETITION NUMBER : TCP/351/IB/2017
NAME OF THE PETITIONER(S) : FUJITEC INDIA PVT LTD
NAME OF THE RESPONDENT(S) : MARG LTD
UNDER SECTION : 11

S.No.	Name (in Capital)	Represented by	Signature
1.	A. NARAYANAN	Counsel for Applicants	

ORDER

Counsels representing both the parties are present. Counsel for the applicant filed an application for restoration. Before hearing the matter, counsel for respondent stated that they are intending to settle the matter and subsequent to the compromise entered into, they have paid an amount of Rs.12 lakhs and they are ready to pay the rest of the claim as per the settlement. They prayed for time to make submissions. Time is enlarged at request. Put up on 17.07.2018.


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)